

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-751/ND/2022
IA/697/2023

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

Mr. Rakesh Jolly

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Vibhor Mathur, Adv. Arun Pratap,
Adv. Salil, Adv. Lipika Sharma

For the RP

:CMA SK Bhatt, RP along with CMA Kamal
Deep Tyagi-

For the Respondent

:Mr. Akshay Antil proxy for Mr. Amit Dhall
Advocate

ORDER

IA/697/2023

Ld. Counsel on behalf of the Resolution Professional and Ld. Counsel on behalf of the Personal Guarantor are present and Resolution Professional in person is also present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their response to the report filed by the Resolution Professional. However, the same is still not reflected on the e-portal. The same was the position on the last date of hearing i.e. 04.03.2024. Since, the report of the Resolution Professional is pending, last opportunity is given to the Personal Guarantor to bring on record their response failing which

the matter will be considered on the basis of material available on record. List
the matter on **30.04.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)